

ITEM NO.37

COURT NO.11

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 31797/2025

[Arising out of impugned final judgment and order dated 20-11-2018 in CRAD No. 454/2013 passed by the High Court of Punjab & Haryana at Chandigarh]

KAMALJIT KAUR

PETITIONER(S)

VERSUS

STATE OF PUNJAB

RESPONDENT(S)

(IA No. 208852/2025 - CONDONATION OF DELAY IN FILING
IA No. 208853/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS IA No. 208855/2025 - EXEMPTION FROM FILING O.T.)

Date : 01-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Rameshwar Malik, Sr. Adv.
Ms. Savita Devi, Adv.
Ms. Tanisha Kaushal, Adv.
Mr. Rajiv Kumar Sinha, AOR (SCLSC)

For Respondent(s)

UPON hearing the counsel the court made the following
O R D E R

1. There is enormous delay of 2298 days in filing and the 43 days in refiling Special Leave Petition.
2. The delay has been explained from the date, the papers were received by the Supreme Court Legal Services Authority (SCLSC) but not from the date of the High Court judgment.

3. Learned counsel appearing for the petitioner prays for and is allowed four weeks' time to file a better affidavit to explain the delay from the date of the judgment of the High Court, till the papers are received by the SCLSC.

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS